London, W-2, President Dr. Jagjit Singh with the caption "The Massacre at Golden Temple, Amritsar".

Possession of helicopters with antitank missiles by Pakistan

3187. SHRI RAMANAND YADAV: SHRl BANDHU MAHTO;

Will the PRIME MINISTER be pleased to state:

- (a) wWether Government are aware that Pakistan has got its helicopters fitted with anti-tank missiles;
- (b) whether the Indian Air Force has been demanding acquisition of such system for the last ten years; and
- Ce) it so, what are the reasons for which India has not inducted helicopters fitted with anti-tank missiles?

THE MINISTER OF STATE IN THE DEPARTM'THT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI AEIUN SINGH); (a) Yes, Sir.

(b) and (c) Appropriate action has been taken to ensure that IAF has adequaie antilank capabilities.

Possession of crotale missiles by Pakistan

3188, SHRI RAMANAND YADAV: SHRI BANDHU MAHTO:

Will the PRIME MINISTER be pleased to state.

- (a) whether Government are aware of the possession of crotale missile? by Pakistan, a quick reaction missile which tan Ke Er!⁴, hit an aircraft in ei^ht seconds only; ane¹
- (b) whether the Indian army has got similar missiles and whether Government aro cons'c'enng to acquire such type of missiles or to produce them ir; the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFFNCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH), (a) Government nave seen ve;-.oris, about Pakistan having Crotale surface-to-air missiles.

(b) Our defence forces have adequate and appropriate air defence capability.

[See Appendix CXXXIV, Annexure No. 59].

महाराष्ट्र के "मकान किराया मत्ता विधेयक, 1984" के लिये राष्ट्रपरि: की ग्रनमति

3189. श्रीलाल कृष्ण झाडवाणी: श्रीझंकर सिंह व घेला:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

- (क) जनवा यह सच है कि महाराष्ट्र विधान मण्डल द्वारा पारित "मकान किराया भत्ता गिर्वयक, 1984" राष्ट्रपति की अनुमति के लिए भारत सरकार को मई, 1984 में प्राप्त हो गया था परन्तू उन्तपर अभी तक अनुमति प्रदान नहीं की गई है; और
- (ख) यदि हो, तो राज्यकार, उन विधेयकों के नाम क्या है जो राष्ट्रपति को अनुमति के लिए सरकार के पास लिम्बत है तथा इनमें से प्रत्येक विधेयक इस प्रयोजनार्थ दिस-किस तारीख को प्राप्त हुआ था?

राज्य विभाग में राज्य मंत्री (श्री पी०ए० संगमा): (क) जो हां, श्रीमानु।

(ख) एक सूची संलग्न है।

Income of Pondicherry Administration

3190. SHRI V. NARAYANASAMY: Will thi. Minis'er of HOME AFFAIRS be pleased to state:

(a) wh<".t was the total income of the Pondicherry Administration through Central Sales-tax, incometax, excise duty for the year 1984-85;

- (b) what was the amount given hy the Centra] Government as grant during the said period;
- (c) whether the Central Government have any _propos-al for raising the revenue in the Union Territory of Pondicherry by changing the tax pat tern equalising it to that in other States; and
- (d) if 'Bo, when it will be imple mented?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA): (a) Income realised from Central Sales tax is Rs. 91.75 lakhs. Th_c amount realised under Central excise is Rs. 90320 lakhs. Since there is no separate Commissioner for Income-tax, Pondicherry figures are not separately available However, entire proceeds under Central Sales-tax, Excise are Income-tax and Central credited to Governmen f ol India and no portion of these taxes Is allocated in favour of Union Territory of Pondicherry.

(b) Rs. 2196.69 lakhs CRs. 1603.43 lakhs-Plan) (Rs. 593.26 lakhs-Non Plan)

- (c) No, Sir.
- (d) Doe-: not arise.

Dowry deaths in Delhi

'3191. SHRI S. W. DHABE; SHRI ASHWANI KUMAR:

Will the Minister of HOME AF-AIRS be pleased to state.

- (a) how many deaths have taken place iiue to non-payment of dowry in Delhi during the year 1934-85 and till 31st October. 1985;
- (ti) whether any prosecution nave been launched under the Dowry Prohibition Act, 1961 and other laws; and

.(c) if so, with what results?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P- A. SANGMA); (a) During the year 1984-85 (1-4-1934 to 31-3-85) 50 cases of deaths were reported for non-payment of dowry while 32 such cases were reported during the period from 1-4-1985 to 31-10-1985 in the Union Territory of Delhi.

to Questions

- (b) Yes, Sir.
- (c) Details of the prosecution launched end persons arrested are as under:;-

Period	C ses re- ported	Persons
1-4-1984 to 31-3-1985	50	115
1-4-1985 to 31-10-198	5 32	80

Visit of tha Nicaraguan Minister of **External Relations to India**

3192. SHRI RAMACHANDRA BHARDWAJ: SHRIMATI MAIMOONA SULTAN:

Wiil the Minister of EXTERNA]. AFFAIRS be pleased to state:

- (a) whether the Nicaraguan Minister of External Relation;, visited New Dslhi in the tnird week of November, 1985;
- (b) if so, what issues of bilateral and international importance were discussed with him; and
 - (c) v/hat was the outcome thereof?

THF. MINISTER OF EXTERNAL-AFFAIRS (SHRI B. R. BHAGAT): (a) Yes, Sir.

- (h) Matters of bilateral and international interest were discussed.
- (c) The discussion helped both sides understand each others Points of view.